

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422
IA/768/ND/2023 IA/3798/ND/2023 IA/3275/ND/2023
in IB/812/ND/2021

IN THE MATTER OF:

Sunila Chhabra	...	Applicant
Versus		
Metro concrete Private limited	...	Respondent

Under Section 9 of IBC, 2016

Order delivered on 07.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Tajinder Pal Singh for R-3 in IA/3798/ND/2023, Adv. Rajiv for R-3 in IB/812/ND/2021, Adv. Anand M. Mishra, with Adv. Mukesh Agarwal, for R4 in IA No. 3798 of 2023, Adv. Vivek Gaur

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **15.07.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)